

**SPECIAL BENCH**

**ITEM NO. 2**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.60/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> December,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>MOHIT GOYAL V/S AIRSHED PLANNING PROFESSIONALS PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241, 242 &amp; 244 R/W 213 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Rishabh Singh proxy for Sh. Gaurav Gupta, Adv. : *For the Petitioner*

**ORDER**

The present petition has been filed under Sections 241, 242 & 244 R/w 213 of the Companies Act, 2013 with a prayer to declare that the appointment of respondent no.3 as a Director on the Board of Directors by respondent no.1 is illegal, null and void and some other allied reliefs.

Let the notice of the present petition be issued to the other side within two weeks and after service of the notice, reply be filed within next three weeks by serving an advance copy to the other side. Thereafter, rejoinder if any, may be filed within next one week by serving an advance copy to the other side.

Let the matter be listed on 20<sup>th</sup> February, 2023.

*—Sd—*

**(Kaushalendra Kumar Singh)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**05<sup>th</sup> December, 2022**

*Kumud Narayan  
(PS)*